

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 12153- JK (LD) of 2025

DATED: - 22 - 09 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 22.09.2025

No:-LAW-OIC/09/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Reyaz Ali Bhat
27-09-25

Annexure to the Government Order No. 12153- JK (LD) of 2025 dated 22.09.2025.

S No.	Title of the Case	OIC
1	FIR No. 188/2019 of P/S Akhnoor U/S 354 IPC and 8 POCSO Act titled UT of J&K through P/S Akhnoor Vs Vijay Kumar.	Sh. Varinder Gupta, DySP, SDPO Akhnoor
2	FIR No. 12/2025 of P/S Udhampur U/S 109/61(2)/49/3(5) BNS & 4/25 Arms Act titled Nadeem Chandail Vs UT of J&K through P/S Udhampur	Sh. Prehald Kumar, DySP, Headquarters, Udhampur
3	FIR No. 01/2012 of P/S Samba U/S 8/21/22 NDPS Act titled State of J&K through P/S Samba Vs Sonu Kumar.	Sh. Sumit Kumar Sharma DySP, Hqrs Samba
4	FIR No. 20/2018 of P/S Chasana U/S 376/506 RPC titled State through P/S Chasan and Hem Raj.	Sh. Waqar Rasool, DySP, SDPO, Mahore
5	FIR No. 41/2022 of P/S Arnas U/S 363/376/109 IPC & 4 POCSO Act titled Mohd Yaseen Vs UT of J&K through P/S Bari Arnas.	Sh. Updesh Kumar, DySP, SDPO Arnas
6	FIR No. 74/2025 of P/S Bari Brahmana U/S 8/21/22 NDPS Act titled Sheema Bibi Vs UT of J&K through P/S Bari Brahmana.	Sh. Pradeep Singh Sen, SDPO Bari Brahmana
7	FIR No. 163/2017 of P/S Chenani U/S 8/15 NDPS Act titled UT of J&K through P/S Chenani Vs Inderjeet Singh.	Sh. Sukhvir Singh (DySP), SDPO Chenani
8	FIR No.70/2014,P/s Panzalla,offence U/s 147/148/323/341 & 354 RPC,titled State of J&K V/s Mohd Sultan Ganie and Ors	Mr. Raqib Malik JKPS, SDPO Rafiabad
9	FIR No. 23/2025 of P/S Sunderbani U/S 8/21/22/29 NDPS Act titled Arjun Chandan Vs UT of J&K through P/S Sunderbani.	Sh. Sahil Mahajan, SDPO Nowshera

